

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AUCTUS TOWN PLANNERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Auctus Town Planners Private Limited
2.	Date of incorporation of corporate debtor	28 May 2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101DL2013PTC252967
5.	Address of the registered office and principal office (if any) of corporate debtor	289, Sector-D, Pocket-6, Vasant Kunj, New Delhi 110070, India
6.	Insolvency commencement date in respect of corporate debtor	14 January 2020 (Date of order) 22 January 2020 (Date of receipt of order by IRP through email)
7.	Estimated date of closure of insolvency resolution process	20 July 2020 (180 days from date of receipt of order through email i.e. 22 January 2020)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Tejas Patel (IBBI/IPA-002/IP—N00600/2018-2019/11861)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 126, Lawyers Chambers, R.K. Jain Block, Supreme Court of India, New Delhi 110001, India Email: mail@tejaspatel.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 126, Lawyers Chambers, R.K. Jain Block, Supreme Court of India, New Delhi 110001, India Email: auctuscirp@gmail.com
11.	Last date for submission of claims	05 February 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	-
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	-
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Auctus Town Planners Private Limited on 14 January 2020 (copy of the order was received by IRP through email on 22 January 2020).

The creditors of Auctus Town Planners Private Limited are hereby called upon to submit their claims with proof on or before 05 February 2020 to the interim resolution professional at the address mentioned against entry No. 10.

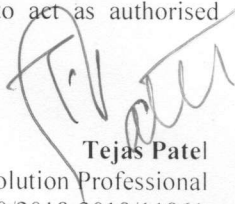
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: New Delhi

Date: 25 January 2020


Tejas Patel

Interim Resolution Professional

Regn. No.: IBBI/IPA-002/IP—N00600/2018-2019/11861